

**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK,**

ORDER SHEET

COURT NO. : 1

08/08/2019

O.A./260/444/2019

J GUPTA
-V/S-
M/O RAILWAYS

ITEM NO:9

FOR APPLICANTS(S) Adv. : Mr. B. S. Tripathy-1

FOR RESPONDENTS(S) Adv.: Mr. T. Rath

Notes of The Registry	Order of The Tribunal
	Heard Learned Counsels for the applicant and respondents.
	Learned Counsel for the respondents submitted that he is filing a copy of the instruction received from the respondents in which it is indicated vide letter dated 07.08.2019, the APAR of the applicant has been upgraded for the period of 2003-04 and the consequential benefits are under active consideration of the respondents. Ld. Counsel for the respondents further submitted that the OA may be disposed of giving some time for extending consequential benefits. Ld. Counsel for the applicant submitted that this matter should be decided quickly in the light of Annexure-A/10.
	In view of the above submissions, the OA is disposed of at this stage without considering the merits, with a direction to the respondents/competent authority to

consider the representation at Annexures-A/12 and A/14 filed by the applicant for consequential benefits including consideration of this case for promotion to HAG and dispose of the same as per the provisions of law keeping in mind the order passed by this Tribunal in another OA copy of which is enclosed at Annexure-A/10 and communicate the decision by passing a speaking and reasoned order to the applicant copy of which is to be communicated to the applicant within a period of two months from the date of a receipt of a copy of this order.

With the above observations OA is disposed of at this stage. No order as to costs. Copy of this order be given to Ld. Counsels for both the sides.

(SWARUP KUMAR MISHRA)
MEMBER (J)

(GOKUL CHANDRA PATI)
MEMBER (A)

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